

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 509/TT/2019**

<b>Subject:</b>	Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 2 under Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in the Southern Region
<b>Date of Hearing</b>	3.3.2021
<b>Coram</b>	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Karnataka Power Transmission Corporation Limited and 18 others
<b>Parties Present:</b>	Shri B. Vinodh Kanna, Advocate, TANGEDCO Shri S.S. Raju, PGCIL Shri B. Dash, PGCIL Shri Ved Rastogi, PGCIL Shri A.K. Verma, PGCIL Ms. R. Ramalakshmi, TANGEDCO Dr. R. Kathiravan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for 2 assets under Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in the Southern Region. He submitted that the entire project has been completed and there is no time and cost over-run in respect of the instant assets. He submitted that no reply has been received from the Respondents and that the information sought through Technical Validation letter has been filed vide affidavit dated 16.11.2020. He prayed for allowing the transmission tariff in respect of the instant assets as per prayers made in the petitions.
3. Learned counsel for TANGEDCO sought two weeks' time to file their reply in the matter.
4. Taking into consideration the prayer of TANGEDCO, the Commission directed the Respondents, including TANGEDCO, to file their reply by 18.3.2021 and the Petitioner to file rejoinder, if any, by 25.3.2021. The Commission further directed the parties to adhere to the



specified timeline and observed that no extension of time shall be granted. The Commission also directed the parties to complete the pleadings in all future cases beforehand and observed that no indulgence would be allowed in this regard.

5. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

